- June, 1976, publishing the Tamil Nadu Private Colleges (Regulation) Rules, 1976.
- (ii) Notification G.O.Ms. No. 1286 and 1287, dated the 25th Jur.e, 1976.
- (iii) Notification G.O.Ms. No. 2216, Education, dated the 3rd November, 1976.
- (iv) Notification G.O.Ms. No. 2477, Education, dated the 1st December, 1976, publishing an amendment to the Tamil Nadu Private Colleges (Regulation) Rules, 1976.

[Placed in Library. See No. LT-190/77 for (i) to (iv)].

- I. Report on the Progress made in the intaket of Scheduled Castes and Scheduled Tribes against Vacancies reserved for them in recruitment and Promotion categories on the Railways for the half year ending the 31st March, 1976
- II. Notifications of the Ministry of Railways

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) of the Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 31st March, 1976, [Placed in Library. See No. LT-79/77].
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways:
 - (i) Notification G.S.R. No. 1640, dated the 20th November. 1976, publishing the Railways Red Tariff (9th Amendment) Rules, 1976.
 - (ii) Notification G.S.R. No. 1641 dated the 20th November, 1976,

- publishing the Railways Red Tariff (10th Amendment) Rules, 1976.
- (iii) Notification G.S.R. No. 3735, dated the 11th December, 1976 publishing the Railways Red Tariff (11th Amendment) Rules, 1976.

[Placed in Library. See No. LT-76/77 for (i) to (iii)].

- (iv) Notification S.O. No. 204, dated the 21st January, 1977, [Placed in Library. See No. LT-76/77].
- (v) Notification G.S.R. No. 112, dated the 22nd January, 1977, publishing the Open Lines (Railways in India) General (Amendment) Rules, 1976.
- (vi) Notification S.O. No. 346. dated the 22nd January, 1977, publishing the Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1976.

[Placed in Library. See No. LT-76/77 for (v) to (vi)]

- (vii) Notification G.S.R. No. 272, dated the 26th February, 1977, publishing the Railway Rates Tribunal (Amendment) Rules, 1977. [Placed in Library. See No. LT-78/77]
- (viii) Notification G.S.R. No. 405, dated the 19th March, 1977, publishing the Railways Red Tariff (Amendment) Rules, 1977. [Placed in Library. See No. LT-126/77].
- I.Report (1975-76) and Accounts of the Indian Tourism Development Corporation Limited, New Delhi and Related Papers
- II. Notifications of the Ministry of Tourism and Civil Aviation and Related Papers

पर्यटन ग्र**ौर नागर विमानन मंत्री** (श्रीपरूषोतम कौशिक): श्रीमन् मैं ग्राप [श्री परुषोतम कौशिक]

की स्राज्ञा से निम्नलिखित पत्न सभा पटल पर रखता हं:—

- (i) निम्नलिखित पत्नों की एक-एक प्रति (ग्रंग्रेजी तथा हिन्दी में):
 - (i) कम्पनी स्रिधिनियम 1956 की धारा 619 की उपधारा (1) के सधीन 1975-76 के वर्ष के लिये इंडिया टूरिजम डिवेलपमेंट कारपोरेशन लिमिटेड, नई दिल्ली का 11वां वार्षिक प्रतिवेदन तथा लेखें, लेखों पर लेखा परीक्षक प्रतिवेदन तथा उस भारत के नियंत्रक तथा महालेखा-परीक्षक की टिम्पणियों सहित।
- (ii) उपरोक्त (i) में उल्लिखित पत्नों को सभा पटल पर रखने में हुए विलम्ब को दर्शाने वाला विवरण । [Placed in Library. See No. LT-244/77 for (i) and (ii)].

II वायुयान अधिनियम 1934 की धारा
14 क के अधीन पटर्यन तथा नगर
विमानन मतालय की निम्नलिखित अधिसूचनाओं की एक एक प्रति (अंग्रेजी
तथा हिन्दी में) अधिसूचनाओं पर
न्याख्यात्मक टिप्पणी सहित:

(i)वायुयान (पांचवां संशोधन) नियम, 1976 को प्रकाशित करने वाली ग्रिधिसूचना सा० का० नि० सं० 1639 दिनांक 20 नवम्बर,

[Placed in Library. See No. LT-245/77]

- (2) वायुयान (छ्ठा संशोधन) नियम, 1976 को प्रकाशित करने वाली ग्रिधसूचना सा० का० नि० सं० 1739 दिनांक 11 दिसम्बर, 1976
- ः (3) वायुयान (संशोधन) नियम, उर्राट 1977 को प्रकाशित करने वाली

भ्रधिसूचना सा० का० नि० सं० 48 (ई) दिनांक 31 जनवरी 1977.

(4) जागुयान (द्वितीय संशोधन) नियम,1977 को प्रक्रणित करने वाली ग्रिविनूचना सार्कार नर्सर 49 (ई) दिन्तंक 31 जनवरी, 1977

Placed in Library. See No. LT-211/77 for (2) to (4)]

- I. Notifications of the Department of Revenue and Banking
- II. The Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1977 and Related Papers

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir. I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Department of Revenue and Banking, under section 38 of the Central Excise and Salt Act, 1944:—
 - (i) Notification G.S.R. No. 937(E), dated the 21st December, 1976, publishing the Central Excise (Twenty-Eighth Amerdment) Rules, 1976, together with an Explanatory Memorandum thereon.
 - (ii) Notification G.S.R. No. 88 (E), dated the 25th February, 1977 publishing the Central Excise (Third Amendment) Rules, 1977, together with an Explanatory Memorandum thereon
 - (iii) Notification G.S.R. No. 165(E), dated the 1st April. 1977, publishing the Central Excise (Seventh Amendment) Rules, 1977.
 - (iv) Notification G.S.R. No. 443, dated the 2nd April, 1977 publishing the Central Excise .Fifth Amendment) Rules, 1977.

[Placed in Library. See No. LT-216/77 for (i) to (iv)].